licensed capacity for a 'new article' and with more than 5 per cent imported raw material content; and

(c) if so, whether Government will issue necessary notification for the medium scale sector giving them a free hand for diversification for replacement of obsolete items into new articles?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c). The Notification No S.O. 98(E)IDRA|29B|73|1 dated the 16th February, 1973, *inter-alia* grants exemption from the operation of Section 11A of the I(D&R) Act, 1951 according to which a licence is necessary for manufacture of new articles. As per this notification, industrial undertakings other than those covered by the M.R.T.P. Act and foreign-majority concerns are free to make additional investment in fixed assets upto Rs. 1 crore without obtaining an industrial licence for taking up manufacture of new articles etc, subject to cer ain conditions. One of the conditions laid down is that the proposal for manufacture of new articles etc., does not involve import of raw materials more than the equivalent of 5 per cent of the ex-factory value of the annual production or Rs. 5 lakhs whichever is less, or more than the equivalent of 10 per cent of the ex-factory value of annual production or Rs. 5 lakhs, whichever is less, in any year after three years of the commencement of the production for the import of parts and components. No change in this regard is contemplated in the near future.

Permission for diversification to medium scale firms

9479. SHRI K. S. CHAVDA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Starred Question No. 367 on the 20th March, 1974 regarding loss of foreign exchange due to diversification of capacity by Foreign firms and state:

(a) the number of diversifications allowed to medium scale Indian firms during the last three years, the names of the parties, items of production of diversification allowed including the import content and percentage of licensed capacity allowed to be diversified; and

(b) the number of cases in which 'a very liberal view' has been taken and diversification allowed?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b). Government's present policy on free diversification has been spelled out in notification No. S.O. 98(E)|IDRA|29B|73|1 dated the 16th February, 1973 (copies of which are available in the Library of the House) which allows the facility of free diversification to all industrial undertakings other than those covered by the MRTP Act and foreign-majority concerns The conditions and extent of diversification allowed have been specified in this notification. This facility is available without any permission and, therefore, the details asked for are not available with the Government.

खादी ग्रामोद्योग भवन, नई दिल्ली के प्रबन्धक के निवास स्थान पर किया गया खर्च

9480. श्री कूलचन्द वर्मा : क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या खादी ग्रामोद्योग भवन, नई दिल्ली के 1/124, जनपथ लेन, नई दिल्ली के प्रबन्धक के निवास स्थान पर किया गया समस्त व्यय अतिथि गृह पर व्यय की मद में किया जा रहा है और जिस पर लेखा परीक्षा आपत्तियां भी की गई हैं; और

(ख) यदि हां, तो क्या इस प्रक्रिया की रोकथाम के लिये कोई कार्यवाही करने का विचार है ?

सौरोधिक विकास मंत्रालय में उप मंत्री (श्री शिवाजीराव रहमान अंसारी) :(क) जी, नहीं ।

(ख) प्रश्न ही नहीं उठता ।

Transfer of Employees of RMS 'NB' Division to PT Division

9481 SHRI BHOGENDRA JHA Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether employees of Railway Mail Service NB Division having jurisdiction from Samastipur to Katihar are proposed to be transferred to PT Division, and if so, the reasons therefor, and

(b) whether the R M S employees of 'NB Division have been insisting on retaining this Samastipur-Katihar section under NB' Division and on attaching U-29 (Barauni-Allahabad) R M S Section to NB' Division, and if so, the Government's reaction thereto with reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF SHER SINGH): (a) No, Sir

(b) On the bifurcation of RMS 'U' Division, with Headquarters at Muzaffarpur, the employees of 'NB' Division carved out with Headquarters at Samastipur demanded transfer of U-23 (Barauni-Gorakhpur) and U-29 (Barauni-Allahabad) Section from 'U' to 'NB' Division. Taking into consideration the mileage falling in a particular Division, and on administrative grounds, U-25 Section has been retained in 'U' Division, and U-29 section has been transferred to 'PT' Division, with headquarters at Patna.

रेलवे को छोड़ कर शेष सभी मंत्रालयों द्वारा विभागीय कार्यवाही के मामलों में केन्द्रीय जांच ब्यूरो के पेशकर्ता अधिकारियों की सिफारिशें स्वीकार किया जाना

9482. **श्री नागेश्वर द्विवेदी** क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या केन्द्रीय जांच ब्यूरो के पेश कर्त्ता अधिकारी जब नियमित विभागीय कार्यवाही की सिफारिश करते है तो उसे रेल मंत्रालय को छोड़कर सभी मंत्रालय स्वीकार कर लेते है , और

(ख) यदि हां, तो इसके क्या कारण है ?

गृह मंत्रालय तथा कार्मिक विभाग में राज्य मंत्री (श्री राम निवास मिर्धा):(क) और (ख) रेल मंत्रालय द्वारा अपने भ्रष्टाचार-पीड़ित कर्मचारियो के विरूद्ध विभागीय जांच पडताल के लिये पेशकर्ता अधिकारियो की नियुक्ति नही की जाती, जबकि अन्य मंत्रालयो/विभागो मे ऐसा किया जाता है । रेल मंत्रालय द्वारा ऐसे मामले मे पेशकर्ता अधिकारियो की नियुक्ति न किये जाने के यह कारण दिये गये हैं कि उक्त मामलों के सबध मे सामान्यता मौखिक जाच पडताल रेलवे अधिकारियो द्वारा की जाती है, जिन्हे रेलवे की कार्य प्रणाली की तकनीकी बातो का गहराई से ज्ञान होता है । रेल मंत्रालय ने आगे कहा है कि ऐसे मामलों की सख्या बहुत अधिक होने के कारण, सभी मामलो मे पेशकर्ता अधिकारियो का रखा जाना व्यवहार्य न होगा । फिर भी, इस संबंध में रेल मंत्रालय को अन्य मंत्रालयो/विभागों के स्तर पर लाने का प्रश्न, रेल मंत्रालय के साथ उठाया गया है और उक्त मंत्रालय द्वारा मामले की जाच आगे की जा रही है ।